

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12609/2016

(Arising out of impugned final judgment and order dated 10-03-2016 in WC No. 59990/2010 passed by the High Court of Judicature at Allahabad)

DEVI CHARAN AGARWAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

Respondent(s)

Date : 14-02-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Shyam Divan, Sr. Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Seshatalpa Sai Bandaru, AOR
Ms. Bimla Sharma, Adv.

For Respondent(s) Mr. Anuvrat Sharma, AOR
Ms. Alka Sinha, Adv.

Mr. B.P. Singh Dhakray, Adv.
Mr. Shakti Singh Dhakray, Adv.
Mr. Kumar Dushyant Singh, AOR
Mr. Rumman K. Suri, Adv.
Dr. Sukhdev Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

An affidavit dated 21.10.2019 filed on behalf of State of U.P. has been pointed out by Mr. Shyam Divan, learned senior counsel appearing on behalf of the petitioner.

Learned counsel has prayed for time to obtain instructions with respect to the averments in paragraph 12 of the said affidavit.

List on 23.03.2020.

(NARENDRA PRASAD)
A.R-CUM-P.S.

(JAGDISH CHANDER)
COURT MASTER